GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 1417

TO BE ANSWERED ON WEDNESDAY, THE 27TH DECEMBER, 2017.

Pending Cases

1417. SHRI RAJESHBHAI CHUDASAMA: SHRI C.N. JAYADEVAN: SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether about 2.5 crore cases are pending in the courts across the States and nearly 23 per cent posts in the lower judiciary are lying vacant and if so, the details thereof;
- (b) whether the Supreme Court's time frame for appointments in lower judiciary is not being followed by many States leading to delay in appointment of judges;
- (c) if so, the State-wise details of the pending cases, the vacant posts of judges and the time taken by each State to fill up the vacancies;
- (d) whether the Government contemplates to establish fast track courts / evening courts to clear this pendency;
- (e) if so, whether the Government has formulated any policy to implement Gujarat like pattern in the country;
- (f) if so, the details of the court cases related to women in the country; and
- (g) the other measures being taken by the Government to improve the situation?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) to (c): Data on the pendency of cases in courts is maintained by the Supreme Court and High Courts. As per information available on the webportal of National Judicial Data Grid (NJDG), 2.60 crore cases were pending in various District and Subordinate Courts of the country (*excluding* District and Subordinate Courts in the States of Arunachal Pradesh, Nagaland, and Union Territories of Lakshadweep and Puducherry) as on 22.12.2017. As per the Constitutional framework, the selection and appointment of judges in

subordinate courts is the responsibility of State Governments and the High Courts concerned. As per information made available by the High Courts and respective State Governments, as on 30.11.2017, the sanctioned strength of Judicial Officers of District and Subordinate Courts is 22,677, and the number of Judicial Officers in position and vacant posts are 16,693 and 5,984 (26.38%), respectively. The Supreme Court has devised a process and time schedule to be followed for the filling up of vacancies in lower judiciary. The order of Supreme Court dated January 4, 2007 stated that the process for recruitment of judges in the subordinate courts would commence on March 31 of a calendar year and end by October 31 of the same year. The Supreme Court has permitted State Governments/ High Courts to seek variations in the time schedule in case of any difficulty having regard to the peculiar geographical and climatic conditions in the State or other relevant conditions. The details of State / UT - wise pending cases are given in a Statement at **Annexure – I.** The details of Vacancies of Judges / Judicial Officers in the District and Subordinate Courts are given in a Statement at *Annexure – II*.

(d) & (e): The 11th Finance Commission had recommended a scheme for creation of Fast Track Courts in the country for a period of five years upto 2004-05 for disposal of long pending cases and the cases involving undertrial prisoners. Later, the scheme was continued upto 31st March, 2011. Subsequently, the 14th Finance Commission has endorsed the proposal to strengthen the judicial system in States which includes, *inter-alia*, establishing 1800 Fast Track Courts for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigants affected with HIV AIDS and other terminal ailments; and civil disputes involving land acquisition and property / rent disputes pending for more than five years at a cost of Rs.4,144 crore. The 14th Finance Commission has urged State Governments to use the additional fiscal space provided by the 14th Finance Commission in the tax devolution for this purpose.

The 13th Finance Commission had recommended the establishment of Morning / Evening / Shift Courts, and these courts were, accordingly established by various State Governments including the State of Gujarat during the 13th Finance Commission Award period. However, the amount

allocated for these courts could not be utilised fully by the States due to (i) Resistance from Bar Associations, (ii) Geographical & local constraints particularly in the North-Eastern States; and (iii) Non-availability of Judicial Officers of appropriate status for these courts *etc*.

- (f): Data on the pendency of cases in courts is maintained by the Supreme Court and High Courts. As per information available on the web-portal of National Judicial Data Grid (NJDG), the details of court cases related to women as on 22.12.2017 are given in Statement at *Annexure III.*
- (g): It may be mentioned that the Central Government is fully committed to speedy disposal of cases in accordance with Article 21 of the Constitution. It has undertaken many steps towards achieving this objective. One of these steps is, strengthening of judicial infrastructure in districts through the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary a total of Rs. 6,006 crore has been released since 1993-94, out of which Rs. 2,562 crore (42.66%) has been released since April 2014. 17,848 Court Halls and 14,085 Residential Accommodations have been made available for Judicial Officers of District and Subordinate Courts under this scheme as on 30.11.2017. Out of this 2,429 Court Halls and 4,172 Residential Accommodations were constructed since 2014 to till date. In addition, 3,143 Court Halls and 1,682 Residential Accommodations are under construction. The Central Government has approved the continuation of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary beyond the 12th Five Year Plan period i.e. from 01.04.2017 to 31.03.2020 with an estimated outlay of Rs.3,320 crore.

Under the Phase-I of the eCourts Mission Mode Project undertaken by the Central Government from 2010 to 2015, against a total target of computerisation of 14,249 courts, the computerisation of 13,672 district and subordinate courts has been achieved. This includes the software installation of hardware, the LAN and software. This has enabled the courts to upload the case status and orders online. Status of cases and copies of judgments have also been made available on the websites of the respective District and Subordinate Court Complexes which have been computerised.

The Central Government has approved Phase II of the eCourts Mission Mode Project in July, 2015 upto 31 March 2019 at an outlay of Rs.1,670 crores. The facilities of e-services such as cause lists, case status, daily orders, judgments *etc.* are being provided under the supervision of e-Committee of the Supreme Court and Computer Committees of respective High Courts. A total of 16,089 Courts have been computerised under the eCourts Project till date. Video Conferencing facility has also been opertionalised between 500 courts and corresponding prisons during the period 2015-17 for faster and timely recording of evidence. Development of National Judicial Data Grid under this project provides updated information on civil and criminal cases, including pending cases, for the computerised district/subordinate courts in the country.

Details of Pending Cases in District & Subordinate Courts as on 22.12.2017 (NJDG)

| S. No. | Name of State/UTs | Total Cases pending as on 22.12.2017 |
|--------|------------------------|--------------------------------------|
| 1 | Uttar Pradesh | 61,49,151 |
| 2 | Maharashtra | 33,20,847 |
| 3 | West Bengal | 17,59,144 |
| 4 | Bihar | 16,64,502 |
| 5 | Gujarat | 16,48,457 |
| 6 | Rajasthan | 14,18,958 |
| 7 | Karnataka | 13,70,671 |
| 8 | Madhya Pradesh | 13,13,010 |
| 9 | Kerala | 11,47,116 |
| 10 | Orissa | 10,19,392 |
| 11 | Tamil Nadu | 10,06,726 |
| 12 | Haryana | 6,43,711 |
| 13 | Delhi | 6,06,451 |
| 14 | Punjab | 5,63,309 |
| 15 | Andhra Pradesh | 4,94,712 |
| 16 | Telangana | 4,13,962 |
| 17 | Jharkhand | 3,33,965 |
| 18 | Chhattisgarh | 2,70,681 |
| 19 | Assam | 2,34,487 |
| 20 | Uttarakhand | 2,10,762 |
| 21 | Himachal Pradesh | 2,09,783 |
| 22 | Jammu And Kashmir | 1,22,127 |
| 23 | Goa | 39,640 |
| 24 | Chandigarh | 38,270 |
| 25 | Tripura | 25,191 |
| 26 | Andaman And Nicobar | 11,185 |
| 27 | Manipur | 9,584 |
| 28 | Meghalaya | 7,027 |
| 29 | Dadra and Nagar Haveli | 3,545 |
| 30 | Mizoram | 3,306 |
| 31 | Diu And Daman | 1,737 |
| 32 | Sikkim | 1,442 |
| | Total Pending Cases | 2,60,62,851 |

Note: Data on pending cases not available on NJDG in respect of State / UTs of Arunachal Pradesh, Nagaland, Lakshdweep and Puducherry.

Data Source: NJDG web-portal.

on 27th December, 2017

Statement referred to Lok Sabha Unstarred Question No. 1417 for reply on 27th December, 2017.

Vacancies of Judges / Judicial Officers in the District and Subordinate Courts

| SI. No | States | Vacancies as on 30.11.2017 |
|-----------|--------------------------------|----------------------------|
| 1 | Uttar Pradesh | 1,344 |
| 2 | Bihar** | 825 |
| 3 | Madhya Pradesh | 748 |
| 4 | Gujarat** | 385 |
| 5 | Tamil Nadu* | 341 |
| 6 | Karnataka** | 325 |
| 7 | Delhi** | 316 |
| 8 | Jharkhand** | 251 |
| 9 | Orissa | 204 |
| 10 | Maharashtra | 149 |
| 11 | Haryana | 147 |
| | Punjab | 136 |
| 13 | Andhra Pradesh & Telangana** | 114 |
| 14 | Rajasthan** | 96 |
| | West Bengal and A & N Island** | 84 |
| | Assam | 76 |
| | Kerala** | 73 |
| 18 | Chhattisgarh | 63 |
| | Uttarakhand** | 61 |
| 20 | Meghalaya | 58 |
| | Jammu & Kashmir | 39 |
| 22 | Mizoram | 33 |
| 23 | Tripura | 31 |
| | Manipur | 18 |
| | Pondicherry* | 14 |
| | Goa | 12 |
| 27 | Arunachal Pradesh | 11 |
| 28 | Nagaland | 11 |
| | Himachal Pradesh** | 10 |
| | Sikkim** | 8 |
| 31 | Lakshadweep** | 1 |
| | Chandigarh | 0 |
| 33 | | 0 |
| Total | | 5,984 |

Data Source : High Courts / State Governments. *****

^{*} as on 7.11.2017 **as on 31.10.2017

Statement referred to Lok Sabha Unstarred Question No. 1417 for reply on 27th December, 2017.

Details of Court cases related to women pending in District and Subordinate Courts as on 22.12.2017

| S. No. | Name of State/UTs | Total |
|-----------------------------|------------------------|----------|
| 1 | Uttar Pradesh | 6,43,787 |
| 2 | Maharashtra | 3,11,315 |
| 3 | Bihar | 2,43,987 |
| 4 | West Bengal | 1,95,164 |
| 5 | Karnataka | 1,74,423 |
| 6 | Tamil Nadu | 1,41,637 |
| 7 | Rajasthan | 1,26,116 |
| 8 | Madhya Pradesh | 1,24,855 |
| 9 | Punjab | 84,672 |
| 10 | Andhra Pradesh | 79,813 |
| 11 | Haryana | 78,624 |
| 12 | Kerala | 78,144 |
| 13 | Orissa | 76,655 |
| 14 | Gujarat | 67,952 |
| 15 | Telangana | 57,438 |
| 16 | Jharkhand | 41,255 |
| 17 | Delhi | 40,618 |
| 18 | Assam | 28,588 |
| 19 | Himachal Pradesh | 25,155 |
| 20 | Chhattisgarh | 22,951 |
| 21 | Uttarakhand | 10,150 |
| 22 | Jammu And Kashmir | 9,803 |
| 23 | Goa | 5,652 |
| 24 | Chandigarh | 5,206 |
| 25 | Tripura | 3,336 |
| 26 | Manipur | 1,806 |
| 27 | Andaman And Nicobar | 1,246 |
| 28 | Meghalaya | 913 |
| 29 | Mizoram | 340 |
| 30 | Dadra and Nagar Haveli | 156 |
| 31 | Diu And Daman | 132 |
| 32 | Sikkim | 127 |
| Total Cases Filed By Female | | |

Data Source : NJDG web-portal.
